

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 1
(IB)-607(PB)/2020

IN THE MATTER OF:

Bank of Baroda

... Applicant/Petitioner

v.

M/s. MB Malls Pvt. Ltd.

... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 03.03.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Brijesh Kumar Tamber, Adv.

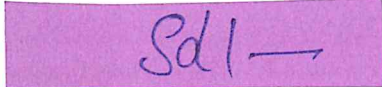
For the Respondent

ORDER

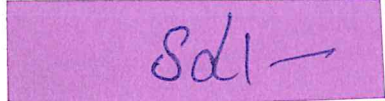
Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated in respect of Corporate Debtor-Respondent.

Process dasti.

List for further consideration on 24.03.2020.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)